

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00690/2014

Dated Thursday the 1st day of November Two Thousand Eighteen

PRESENT

HON'BLE MR. P. MADHAVAN, Member (J)

&

HON'BLE MR. T. JACOB, Member (A)

- 1.E.Sampath,
- 2.M.Sundaramoorthy,
- 3.K.Suresh Babu,
- 4.S.Sivaraj,
- 5.N.Lekshmana Kumar,
- 6.V.Narasimha Bharathi,
- 7.G.Rengasamy,
- 8.S.Somasundaram,
- 9.A.John Selvaraj,
- 10.M.Illangovan,
- 11.S.Palani Ganapathy.Applicants

By Advocate M/s. P. Rajendran

Vs

- 1.The Union of India rep by the Secretary,
Ministry of Information and Broadcasting,
Shastri Bhavan, New Delhi 110001.
- 2.The Chief Executive Officer,
Prasar Bharathi, PTI Building,
Parliament Street, New Delhi 110001.
- 3.The Director General,
All India Radio, Akashvani Bhavan,
Parliament Street, New Delhi 110001.
- 4.The Chief Engineer (Civil),
Civil Construction Wing, All India Radio,
Soochna Bhavan, Lodhi Road, New Delhi 110003.
- 5.The Superintending Surveyor of Works-I,
Civil Construction Wing, All India Radio,
VI Floor, Soochna Bhavan, Lodhi Road,
New Delhi 110003.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

The applicants has filed this OA seeking the following relief:

"To direct the respondents to fix the pay of the applicants in PB-3, Rs. 15600-39100 and Grade Pay Rs. 6600 with effect from the date of grant of second MACP and grant them all consequential benefits and render justice."

2. When the matter is taken up for hearing, learned counsel for the respondents submits that issue involved in this case had already been decided earlier. However, the matter has been taken up in SLP before the Hon'ble Supreme Court and stay has been obtained therein. In view of the above, this matter could be disposed of with directions to the respondents to take action in accordance with the judgment of the Hon'ble Supreme Court in the case of Union of India & Ors Vs. M.V.Mohanan Nair in SLP Nos. CC No(s) 8271/2014 as and when it is passed.

2. Learned counsel for the applicant has no objection for an order in the above lines.

3. In view of the above, it is accordingly directed that the respondents shall consider the case of the applicant in accordance with the directions that may be issued by the Hon'ble Supreme Court in SLP Nos. CC No(s). 8271/2014. The OA is accordingly disposed of. No order as to costs.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

01.11.2018

SKSI